



ITEM NO.23

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.5392/2022

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No.625/2010 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIDYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.81346/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.81348/2022-EXEMPTION FROM FILING O.T.

IA No.81347/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 11-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Romil Pathak, Adv.
Mr. Prawal Chaturvedi, Adv.
Mr. C. Aravind, Adv.
Mr. Rishabh Tripathi, Adv.
Mr. Akhil Ranganathan, Adv.
Mr. Ashwin R., Adv.
Mr. Pranav Krishnan, Adv.
Dr. Ashwani Bhardwaj, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing C/C of the impugned judgment, exemption from filing O.T. and permission to file lengthy list of dates are allowed.

Leave granted.

Tag with Criminal Appeal No.426/2022 of the co-accused.

In view of the undisputed fact that the appellant has already served actual custody of 12 years and the appeal has not been heard, we grant bail to the appellant to the satisfaction of the trial Court.

Apart from any other conditions, we direct that the appellant shall report to local police station on the first Monday of every month in the forenoon.

The prayer for bail is disposed of accordingly.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER